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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABADBENCH  
AT HYDERABAD

O.A.No.251 of 1996.

DATE OF ORDER:7-9-1998.

Between:

- |                                   |                            |
|-----------------------------------|----------------------------|
| 1. V.Srinivas.                    | 19. A.Venkata Rao.         |
| 2. K.Sitarama Swamy.              | 20. T.V.K rishna Rao       |
| 3. Pitta Kanka Reddy.             | 21. D.Venugopala Rao.      |
| 4. Bhogadi Venkata Satyanarayana. | 22. K.A.Nageshwara Rao.    |
| 5. G.Benerge.                     | 23. S.Venkateshwara Rao.   |
| 6. K.Chittibabu.                  | 24. Ch.Narasiah.           |
| 7. K.Venkateswarlu.               | 25. A.Ch.Kaladhara Rao.    |
| 8. K.Koti Suryam.                 | 26. G.Venkateswara Rao.    |
| 9. T.Ranga Reddy.                 | 27. K.Venkateshwara Rao.   |
| 10. Ch.Balakotiah.                | 28. P.Gangaiah.            |
| 11. G.Bhaskara Rao.               | 29. K.Prasada Rao.         |
| 12. B.Devarayalu.                 | 30. Y.Johnsundara Rao.     |
| 13. S.Sesha Talpa Sai.            | 31. N.Satyanarayana.       |
| 14. K.V.S.Sundara Rao.            | 32. V.R.L.A.Manohara Babu. |
| 15. B.V.Krishnaiah.               | 33. Mohammad Khasim.       |
| 16. R.Sankara Lingam.             | 34. B.Sambasiva Rao.       |
| 17. P.Veera Reddy.                | 35. T.Subba Rao.           |
| 18. K.Subbarayudu.                | 36. K. Basaviah.           |

....Applicants

and

1. The Chief General Manager,  
Telecommunications, AP Circle,  
Abids, Hyderabad-500 001.
2. The General Manager,  
Vijayawada Telecom District,  
Vijayawada-520 010.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.N.R.Srinivasan

COUNSEL FOR THE RESPONDENTS: Mr.V.Rajeshwara Rao

CCRAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J))  
Heard Mr.N.R.Srinivasan, the learned Counsel for the  
Applicant and Mr.V.Rajeshwara Rao, the learned Standing  
Counsel for the Respondents.

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2. There are 36 applicants in this OA. They have filed this OA for the following reliefs:-

- i) To call for the records pertaining to 2nd Respondent's Memo No.E.16/TTA/93-94/Vol.II/106, dated:27-11-1995 and quash and set aside the same as illegal and violative of the Department of Telecom, Telecom Technical Assistant Recruitment Rules, 1991;
- ii) To declare that officials such as Technical Supervisors who are in higher pay scale are not eligible for promotion to the cadre of TTAs carrying a lower pay scale of Rs.1320-2040 under the pre-amended Recruitment Rules notwithstanding the fact they possess Diploma Qualification and further that the Technical Supervisors/Senior Technical Supervisors are eligible for appointment to the TTA posts on transfer under the amended Recruitment Rules; and
- iii) To direct the respondent-authorities to fill up the posts of TTAs existing on or before 30-12-1994 strictly according to the pre-amended Recruitment Rules with further directions to fill up the balance posts of TTAs under the revised Recruitment Rules in the event of posts remaining unfilled due to non-availability of eligible officials notwithstanding the fact that these unfilled posts were also in existence prior to 30-12-1994.

They are aggrieved by the action of the Respondents in not following the Recruitment Rules which was existing as on 22-7-1991 (enclosed as Annexure.A-I to the OA) and the revised Recruitment Rule dated:9-11-1994 (Annexure. A-4 to the OA).

3. This OA was discussed at length and certain important points emerged on the basis of that discussion. Those points are formulated and informed to the respondents by Order dated:20-8-1998 and the respondents were directed to file a Sworn affidavit if they accept all those points in toto without reservation.

4. When the OA was taken up today, the learned Counsel for the Respondents brought to our notice the Sworn affidavit as directed above dated:3-9-1998. As per this affidavit, it is evident that the respondents have no reservation in accepting the points mentioned as in Order dated:20-8-1998 and hence they will strictly adhere to those points.

5. In view of the above, there is no further adjudication necessary in this OA. However, the learned Counsel for the Applicant submitted that, the seniority etc., should not be disturbed in view of the directions of this Tribunal in Order dated:20-8-1998. It is for the respondents to comply with the Orders dated:20-8-1998. If there is any variation to be contemplated or executed by the respondents which is <sup>Contrary</sup> in variation to the Order dated:20-8-1998 then the applicants are at liberty to approach this Tribunal by filing a fresh OA Under Section 19 of the Administrative Tribunals Act,1985.

6. With the above observations, the OA is disposed of. No order as to costs.

  
(B.S. JAI PARAMESHWAR )

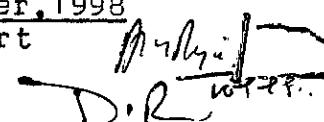
7.9.98  
MEMBER (JUDL)

  
( R.RANGARAJAN )

MEMBER (ADMN)

Dated: this the 7th day of September, 1998  
Dictated to steno in the Open Court

\*\*\*  
DSN

  
D.R. w/DR

OA.251/96

Copy to :-

1. The Chief General Manager, Telecommunications, A.P.Circle, Abids, Hyderabad.
2. The General Manager, Vijayawada Telecom District, Vijayawada.
3. One copy to Mr. N.R.Srinivasan, Advocate, CAT., Hyd.
4. One copy to Mr. V.Rajeshwara Rao, Advocate, CAT., Hyd.
5. One copy to HB&JP M(J), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

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27/9/98  
S  
II COURT

TYED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED:

7/9/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.NO.~~

in  
C.A.NO. 251/98

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

